

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

O.A. NO. 237/88

DECIDED ON : 01.6.1993

ABINASH SARKAR & ANR

PETITIONER

VS.

UNION OF INDIA & ORS.

RESPONDENTS

CORAM :

THE HON'BLE MR. JUSTICE V. S. MALIMATH, CHAIRMAN
THE HON'BLE MR. B. N. DHOUNDIYAL, MEMBER (A)

None appeared for the petitioner
Shri J. C. Madan for Shri P. H. Ramchandani, Counsel
for the Respondents

JUDGMENT (ORAL)

Hon'ble Mr. Justice V. S. Malimath, Chairman :

None appeared for the petitioner. As it is a very old matter, we have perused the record and heard the learned counsel present for the respondents.

2. The petitioner has prayed for quashing of three orders dated 25.1.1983, 18.7.1983 and 1.10.1984 which are produced as exhibit P-1, P-6(a) and P-6(b). He has also prayed for a direction for not holding the interview scheduled for 9.2.1988. We find from the ordersheet that the Bench has specifically left open the question of limitation to be considered at the later stage. The petitioner has not at all explained how the impugned orders made in the years 1983 and 1984 can be challenged in the present proceedings filed on 4.2.1988. In the application, the petitioner only says that the claim is within limitation without explaining the same. As the impugned orders have been passed well beyond the prescribed period of limitation, in the absence of

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satisfactory explanation, this application has to be dismissed as barred by time. So far as the pray~~s~~ for a direction to stall the interview scheduled to be held on 9.2.1988 is concerned, the same has become infructuous as even before this petition could be admitted and notice issued, the date of the interview had expired. Hence, the relief prayed for has become infructuous. Looked at from any angle, there is no reason for interference in the matter. This petition is accordingly dismissed. No costs.

B. N. Dhundiyal -

(B. N. Dhundiyal)
Member (A)

as
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Dhundiyal

(V. S. Malimath,
Chairman